

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 19**

**C.P. (IB)/140(MB)2024**

CORAM:

**SH. PRABHAT KUMAR          JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES:      **FAIRDEAL POLYTEX PRIVATE LIMITED**  
   **V/s TRUEVALUE ENGINEERING PRIVATE**  
   **LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

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- 1) Mr. Pranav Sampat, Ld. Counsel for the Financial Creditor and Mr. Manoj Mishra, Ld. Counsel for the Corporate Debtor are present.
- 2) Heard Ld. Counsel for the Parties for a considerable time. Reserved for Orders.
- 3) Parties shall be at liberty to file and place on record written submissions, if any along with the judgments, if any, which they are relying upon, within a period of one week from today.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**